

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.4- IA/759(AHM) 2024
In
C.P.(IB)/202(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India V/s
Rameshbhai Tapubhai Bhoraniya

.....Applicant

.....Respondent

Order delivered on: 13/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Aditi Sharma, Advocate i/b.
: Mr. Atul Sharma, Advocate
For the FC / SBI : Mr. Mandeep Singh Saluja, Advocate i/b.
: Mr. Rituraj Meena, Advocate for SBI

ORDER

IA/759(AHM) 2024

This is an application filed under Section 99(1) of the Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the NCLT Rules, 2016 by Mr. Dharik K Shah – Resolution Professional.

Let notices be issued to the Personal Guarantor as well as to the Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the registry within three days and serve upon the Personal Guarantor as well as to the Corporate Debtor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Personal Guarantor as well as Corporate Debtor are directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 14.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)